

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 134 of 2011

Dated : 13th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Powergrid Corporation of India Limited ... Appellant(s)

Versus

C.E.R.C. & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Sneha Venkataramani
Counsel for the Respondent(s): Mr. Pramod Chowdhary for R.2 (Rep.)

ORDER

It is stated by the learned counsel for the Appellant that notice has been served on all the Respondents and despite the service, Respondents have not chosen to appear except Respondent No.2

The Representative of Respondent No.2 is present. He seeks some time to engage a counsel and to file a reply.

Post the matter on **10.01.2012**. In the meantime, the learned counsel for the Respondent is directed to file the reply after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/ss